

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
 38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
 Regional Branch, Allahabad

Dated: 04/05/2017

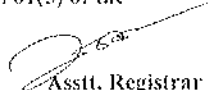
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70442/2017-SM[BR] dated 28/04/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.

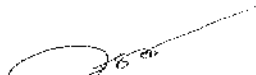

 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/1575/2010	C.C.E, MEERUT-I Excise Chowk, Opposite Choudhary Charan Singh University Mangal Panday Nagar, Meerut - 250005.

Name and Address of
Respondent
G.S. ROLLERS,
B-3, BEGRAJPUR INDL.
AREA, MUZAFFARNAGAR.
U.P.

Copy To

- 3 Bar Association, CESTAT, Allahabad
- 4 Director Publications, Customs, Excise. I.P. Estate, Delhi
- 5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
- 6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
- 7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
- 8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38
- 11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032
- 13 C.D.R.
- 14 Office Copy
- 15 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
APPEAL No.ST/1575/2010-ST[SM]**

(Arising out of Order-in-Appeal No.143-CE/MRT-I/2010-11 dated 29/07/2010 passed by Commissioner of Central Excise & Customs (Appeals) Meerut-I)

C.C.E. Meerut-I

Appellant

Vs.

G.S. Rollers

Respondent

Appearance:

Shri Rajeev Ranjan (AR) JC
Shri None

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 28/04/2017
Date of Decision : 28/04/2017

FINAL ORDER NO. 70442/2017.....



Per: Anil Choudhary

The present appeal is filed by Revenue Order-in-Appeal

No.143-CE/MRT-I/2010-11 dated 29/07/2010 passed by
Commissioner of Central Excise & Customs (Appeals) Meerut-I.

2. Heard the learned AR for Revenue.
3. The appeal filed by the Revenue is dismissed under the litigation policies, as the same is against deletion of penalty, being less than 10 lakhs.

(Dictated and pronounced in Court)

Ankit

प्रमाणित प्रतिलिपि
Certified True Copy
09/05/2017
सहायक पंजीकार/Asstt. Registrar
सीमाशुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण (C.E.S.T.A.T.)
38, एम. जी. मार्ग, अलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001


(ANIL CHOUDHARY)
MEMBER (JUDICIAL)